

(b) the names of the countries in which our First Secretaries, Second Secretaries and Third Secretaries who were holding that office on 1st October 1967 and who did not know the local language or an alternative language used in the local Governmental and trade circles well enough to carry on conversation freely?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b) The information is being collected and will be laid on the Table of the House as early as possible.

**SOUTH AFRICAN CITIZENS GRANTED VISAS TO VISIT INDIA**

75. SHRI ARJUN ARORA: Will the PRIME MINISTER be pleased to state the number of South African citizens who were granted visas to visit India during 1966 and 1967?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): Visas to enter India were given to 45 South African citizens during the year 1966 and to 65 during the past 10 months in 1967. Sixteen others were granted transit visas to enable them to pass through Indian ports to points beyond India in each of the two years under review.

**LINK BETWEEN D.M.K. OF MADRAS AND SINGAPORE**

76. SHRI N. R. MUNISWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the reports regarding the links between D.M.K. of Madras and the D.M.K. in Singapore; and

(b) if so, what is the correct position in this regard?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) and (b) Government are aware that D.M.K. leaders who visited Singapore had pointed out that the D.M.K. in Tamilnad had no connection with the D.M.K. in Singapore. Government have also information to the effect that visiting D.M.K.

leaders from India had advised the Tamil speaking population of Singapore and Malaysia to be loyal to their respective countries.

**MEDICAL FACILITIES TO CIVILIAN STAFF**

77. SHRI JAGAT NARAIN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that no medical aid facilities are available to the Civilian staff working in the Officers and Air Men Messes and other Departments of Hindon Airport at their respective M.I. Rooms;

(b) if so, what alternative arrangements have been made to make such facilities available to them;

(c) whether it is also a fact that these employees are not even allowed duty-offs to obtain medical treatment for themselves and their dependents from private medical practitioners; and

(d) if so, the reasons thereof?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) and (b) Under the Rules, civilian employees in the Defence Services are not entitled to medical aid facilities at the Station Medical Inspection Room. All medical facilities to civilian staff working in the Hindon Airport are provided through the authorised Medical Attendants in Ghaziabad area and the expenses incurred by them on this account are reimbursed. However, complaints of emergency nature from all civilian employees working in Hindon are attended to and free medical aid is given at the Station MI Room.

(c) No, Madam.

(d) Does not arise.

**STEPS TAKEN TO RESTORE PEACE IN WEST ASIA**

78. SHRI ARJUN ARORA :

DR. (MRS.) MANGLADEVI TALWAR:

SHRI RAM CHANDER:

Will the PRIME MINISTER be pleased to state the steps taken by Government

to restore an honourable peace in West-Asia and the withdrawal of Israeli forces to positions held on June 4, 1967?

**THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI-MATI INDIRA GANDHI):** Since the very beginning of the West Asian crisis, India has in cooperation with other countries, continued to make strenuous efforts at the United Nations and elsewhere to assist in the finding of an acceptable solution which would bring about peace and stability in the area on a lasting basis.

The text of the draft resolution co-sponsored by India, Mali and Nigeria is attached.

*Text of Joint Resolution submitted by India, Mali and Nigeria, in the Security Council of the U.N.*

The Security Council

Expressing its continuing concern with the grave situation in the Middle East,

Recalling its resolution 233(1967) of the 6th June, 1967, on the outbreak of fighting which called for as a first step, an immediate cease fire and for a cessation of all military activities in the area,

Recalling further General Assembly resolution 2256(ES-V),

Emphasising the urgency of reducing tensions, restoring peace and bringing about normalcy in the area,

1. Affirms that a just and lasting peace in the Middle East must be achieved within the framework of the Charter of the United Nations and more particularly of the following principles:

- (i) occupation or acquisition of territory by military conquest is inadmissible under the Charter of the United Nations and consequently Israel's armed forces should withdraw from all the territories occupied as a result of the recent conflict.

- (ii) likewise every state has the right to live in peace and complete security free from threats or acts of war and consequently all states in the area should terminate the state or claim of belligerency and settle their international disputes by peaceful means,

- (iii) likewise every state of the area has the right to be secure within its borders and it is obligatory on all member states of the area to respect the sovereignty, territorial integrity and political independence of one another;

2. Affirms further,

- (i) there should be a just settlement of the question of Palestine refugees,

- (ii) there should be guarantee of freedom of navigation in accordance with international law through international waterways in the area.

3. Requests the Secretary General to dispatch a Special Representative to the area who would contact the states concerned in order to coordinate efforts to achieve the purposes of this resolution and to submit a report to the Council within thirty days.

#### MANUFACTURE OF TRANSISTORS

79. SHRI RAM CHANDER: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that a Bombay Firm has offered to manufacture Transistors at the cost of Rs. 75/- per transistor or even less;

- (b) if so, the salient features of the Transistor to be manufactured by this firm;

- (c) whether Government have placed an order for the manufacture of such Transistors with that firm;

- (d) if so, for how many; and

- (e) whether it is also a fact that such Transistors will be supplied to villages where there is no Radio facility?